GOVERNMENT OF INDIA MINISTRY OF COAL

RAJYA SABHA UNSTARRED QUESTION NO. 2428 TO BE ANSWERED ON 20/12/2021

Accidents in coal mines/fields

2428. Shri Sanjay Singh:

Will the Minister of Coal be pleased to state:

- (a) the details of number of accidents reported in coal fields/mines, State-wise;
- (b) whether Government has taken any steps to ensure that such accidents do not take place in future; and
- (c) whether Government provided relief/compensation to the families of those injured or bereaved and, if so, the details thereof?

ANSWER

MINISTER OF PARLIAMENTARY AFFAIRS, COAL AND MINES (SHRI PRALHAD JOSHI)

(a): Number of accidents, fatalities and Serious Injuries reported in Coal India Ltd. (CIL) and Singareni Collieries Co. Ltd. (SCCL) for last year and this year upto **November 2021** are as follows:

Sub		ECL		BCCL		CCL	WCL		NCL		SECL		MCL	NEC	SCCL
		WB	JH	JH	WB	JH	МН	MP	UP	MP	MP	CG	OD	AS	Telangana
2020	FA	5	1	2	0	1	3	1	0	2	0	10	4	0	9
	FTY	5	2	2	0	1	3	1	0	2	0	10	4	0	12
	SA	17	1	8	1	7	5	1	1	13	5	10	4	0	98
	SI	21	1	8	1	7	6	1	1	14	5	11	4	0	102
2021	FA	6	0	2	0	1	4	1	1	2	1	4	1	0	5
	FTY	7	0	3	0	1	4	1	1	2	1	4	1	0	11
	SA	10	0	6	0	2	6	0	2	7	9	11	2	0	114
	SI	11	0	7	0	2	7	0	2	7	9	11	2	0	115

(b): Directorate General of Mines Safety (DGMS) under Ministry of Labor and Employment is the nodal agency for ensuring safety of workers in mines has taken following steps to improve safety standard of coal mine in the country:

- i) Sample inspection of Mines and action is taken as per law based on the observations during the inspections.
- ii) Enquiry into Accidents, Dangerous Occurrences etc. and action is taken as per law based on the findings of the enquiry,
- iii) Amendment of safety laws,
- v) Issue of guidelines for safer operations in identified thrust areas through circulars and issue of technical instructions to DGMS officers for their guidance.
- vi) Introduction of Risk Assessment Techniques and preparation of safety management plan aimed at elimination of risks and to ensure safety of workmen.
- vii) Introduction of standard operating procedures to avoid unsafe practices in mines.

In addition to above, the following steps has been taken to ensure that such accidents do not recur in future:

- i. An Executive Director level officer has been identified to head the Safety functions in the Company
- ii. Separate shelter was provided for the supervisors for signaling and giving directions to shovel and dumper operators.
- iii. Safe Operating Procedure was revised to engage Supervisor to ensure No workmen or person is behind the Tipper while unloading the hot bed material.
- iv. All Electrical installations in GWC bund were shifted and located at safe distance from bund edge.
- v. Special drive conducted for strengthening of all the existing berm/parapet in mine and all the new berms will be prepared with in-situ lignite or OB.Safety audit for all the units was conducted.
- vi. HAZOP (Hazards in Operation) Study for all seven Units was conducted.
- (c): Yes Sir. Relief/compensation are paid to the families of the deceased employees as per the Employee Compensation Act-1923. In addition, the following relief/compensation are granted-
- (i) Ex-gratia of Rs 15 Lakhs to the bereaved families of deceased employees.
- (ii) Employment to one of the dependent of the CIL employee as per Company's Rule.
- (iii) In case of Serious Injuries, compensation are paid as per schedule I (See sections 2(1) and (4)) of Employee Compensation Act-1923(amended up to date) in proportion to the percentage loss of total earning capacity as decided by the company medical board. Injury on Duty wages are also paid to the employees of CIL till the employee reports on duty after injury.
